

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18550/2017

(Arising out of impugned final judgment and order dated 08-11-2016 in CRLA No. 2577/2016 passed by the High Court Of Judicature At Allahabad)

ANKIT GOYAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104769/2017-CONDONATION OF DELAY IN FILING and IA No.104774/2017-EXEMPTION FROM FILING O.T. and IA No.104771/2017-CONDONATION OF DELAY IN REFILING)

Date : 14-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Mukesh Kumar Sharma, AOR
 Mr. Chatanya Siddharth, Adv.
 Mr. Dev Dutt Arya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondent-State.

The petitioner be released on bail to the satisfaction of the Additional Sessions Judge (Fast Track Court), Hapur (U.P.) in S.T..532 OF 2015 (State VS. Ankit Goyal).

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER